

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

Appeal No. 316/2017

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
12.02.2018.**

NAME OF THE COMPANY: Income Tax Officer, Ward 23(3), New Delhi Vs.
ROC in the matter of M/s Shree Land Developers (P) Ltd.

SECTION OF THE COMPANIES ACT: 252(1) & 252(3)

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE


For the Appellant: Mr. Zoheb Hussain, Sr. Standing Counsel for IT Dept.


For the Respondent: Mr. Manish Raj, Company Prosecutor, ROC, Delhi

ORDER

Appeal is reserved for orders.

Report, if any, of the ROC be filed within two days.


**(Deepa Krishnan,
Member (T)**


**(Ina Malhotra)
Member (J)**